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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

NEW DELHI, THE 30TH JUNE, 1979.

NOTIFICATION
INCOME TAX

No.2906(F.No.404/73/TRG-Guj/79-ITCC): In pursuance of sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises S/Shri K.J. Shah and R.H. Shah being gazetted Officers of the Central Government; to exercise the powers of Tax Recovery Officers under the said Act.

2. The appointment of S/Shri R.K. Shah and M.M. Brahmbhatt as Tax Recovery Officers made vide Notification No.2729 (F.No.404/26/78-ITCC) dated 16.2.1979 hereby cancelled.

3. This Notification shall come into force with effect from the date S/Shri K.J. Shah and R.H. Shah take over charge as Tax Recovery Officers.

Sd/-
(H. VENKATARAMAN)
DEPUTY SECRETARY TO THE GOVERNMENT OF
INDIA

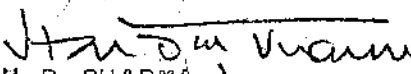
The Manager,
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(H.D. SHARMA)
SSTT. DIRECTOR OF INSPECTION
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PAHUJA